

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**APPEAL No. 299 of 2015 &
IA No. 479 of 2015**

Dated: 26th May, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

**Jharkhand Urja Sancharan Nigam Ltd. & Ors. Appellant (s)
Versus
M/s Kohinoor Power Pvt. Ltd. & Anr. Respondent (s)**

Counsel for the Appellant(s) : Mr. Himanshu Shekhar
Mr. Aabhas Parimal

Counsel for the Respondent(s) : Mr. Devashish Bharuka
Mr. Abrahand Mathews for R.1

Mr. Farrukh Rasheed for R.2

ORDER

The Respondents are granted two weeks time to file reply i.e. on or before 14.06.2016 after serving copy on the other side. Learned counsel for the State Commission states that State Commission does not want to file any reply.

List the matter on **08.08.2016**. In the meantime, pleadings be completed.

**(I.J. Kapoor)
Technical Member
mk/jp**

**(Justice Ranjana P. Desai)
Chairperson**